

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75125 of 2019

(On behalf of Appellant)

(Arising out of Order-in-Appeal No.243/HWH/XAP-54/2017-18 dated 30.07.2018
passed by Commissioner (Appeals) of CGST & Excise, Kolkata North)

Shri Satyanarayan Dey

(18, Atul Ghosh Lane, Salkia, Howrah-711106)

Appellant

VERSUS

Commissioner of CGST & Excise, Haldia

(15/1, Strand Road, Kolkata-700001)

Respondent

APPEARANCE :

None for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO...75128/2024

DATE OF HEARING : 01.02.2024

DATE OF DECISION : 01.02.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

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